

**CC NO. 532188/2016 (OLD CC NO. 5/2012)  
CBI VS. N. RAMAKRISHNAN & OTHERS**

**COURT HEARING THROUGH VIDEO CONFERENCING**

**03.06.2020**

**Present: Sh. Sunil Verma, Id. PP for CBI.**

Accused No. 1 N. Ramakrishnan, accused no. 4 Rakesh Vashisht, accused no. 5 Mahesh Gupta and accused no. 8 S. Anand on bail.

Accused no. 4 for accused no. 2 company also.

**Dr. Sushil Gupta**, Adv. for accused no. 1 and 5.

**Sh. G. A. Khan**, Adv. for accused no. 6.

**Sh. Vishal Gosain and Ms. Maulshree Pathak**,

Adv. for accused No.7 & 8.

Accused no. 6 C. Subramaniam and accused no. 7 N. Murlidharan are absent.

Accused no. 3 H.S. Jalan is dead and proceedings have been abated against him on 22/11/2006.

*PP*

It is submitted by defence counsels that all of them have already submitted their respective written arguments.

It is submitted by Id. PP that he does not have any record available with him and hence, he is unable to assist the Court by advancing final arguments.

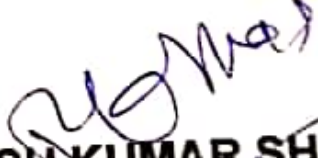
Even I do not have entire record with me i.e. charge-sheet, charge, prosecution evidence, related documents etc.

*(Contd.)*

Hence, it is not possible to hear arguments.

I have been directed by Hon'ble High Court to dispose of three matters i.e. CBI vs. D. C. Sankhla, CBI vs. R. C. Bakshi and CBI vs. O. P. Jain, which are out of 50 oldest matters in Delhi. Hence, a longer date is given in this matter.

Accordingly, put up for final arguments on **03.09.2020**.

  
**(RAKESH KUMAR SHARMA)**  
**SPECIAL JUDGE (PC ACT), CBI-06**  
**ROUSE AVENUE COURTS, DELHI**  
**03.06.2020**